
(2022) 01 TDSAT CK 0075

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Cyber Appeal 8 Of 2021 With Misc Application 412, 413 Of 2021

Vodafone Idea Limited

APPELLANT

Vs

Krishan Lal Nain & Anr

RESPONDENT

Date of Decision : 28-01-2022

Acts Referred:

Citation : (2022) 01 TDSAT CK 0075

Hon'ble Judges : Shiva Kirti Singh, Chairperson; Subodh Kumar Gupta, Member

Bench : Division Bench

Advocate : Mansoor Ali Shoket, Kunal Singh, Vakul Sharma

Final Decision : Allowed

Judgement

Heard learned counsel for the appellant and learned counsel for respondent no. 1. On behalf of respondent no. 1 reply has been filed to the memo of

appeal as well as to the M.A Nos. 412 and 413 of 2021. Appellant wants two weeks' time to file rejoinder to the replies to the M.As so that MAs

may first be heard on the next date. Appellant wants to file a rejoinder in the light of outcome of the two M.As. The prayer is allowed.

Rejoinder to the MAs may be filed within two weeks. The M.As shall be heard on the next date.

Respondent no. 2 has not appeared. Let AOS be filed by the appellant within two weeks so that if required, order for exparte hearing may be considered.

Post the matter under the same head on 18.2.2022.